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असाधारण
EXTRAORDINARY

भाग II — खण्ड 1
PART II — Section 1

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं॰ 2]	नई दिल्ली, मंगलवार, जनवरी 3, 2023/पौष 13, 1944 (शक)
No. 2]	NEW DELHI, TUESDAY, JANUARY 3, 2023/PAUSA 13, 1944 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, the 3rd *January,* 2023/*Pausa* 13, 1944 (*Saka*)

The following Act of Parliament received the assent of the President on the 2nd January, 2023 and is hereby published for general information:—

THE CONSTITUTION (SCHEDULED TRIBES) ORDER (FOURTH AMENDMENT) ACT, 2022

No. 2 of 2023

[2nd *January,* 2023.]

An Act further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in relation to the State of Karnataka.

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Scheduled Tribes) Order (Fourth Amendment) Act, 2022.

Short title.

Amendment
of
Constitution
(Scheduled
Tribes) Order,
1950.

2. In the Schedule to the Constitution (Scheduled Tribes) Order, 1950, in PART VI.— *Karnataka*, for entry 16, the following entry shall be substituted, namely:— C.O. 22.

"16. Kadu Kuruba, Betta-Kuruba".

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DR. REETA VASISHTA,
Secretary to the Govt. of India.

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CORRIGENDUM

In the Aircraft (Amendment) Act, 2020 (13 of 2020), published in the Gazette of India, Extraordinary, Part II, Section 1, dated 20th September, 2020, Issue No. 38, at page 3, line 39, *for* "In   section 10 of the principal Act, in sub-section (*1A*),—", *read* "In section 10 of the principal Act,—".

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CORRIGENDUM

In the Energy Conservation (Amendment) Act, 2022 (19 of 2022), published in the Gazette   of India, Extraordinary, Part II**,** Section 1, dated 20th December, 2022, Issue No. 26**,** at page 5, line 43, *for* "substituted", *read* "inserted".